



सत्यमेव जयते

**UTTARAKHAND COURT NEWS**  
(A Quarterly Court Magazine)

**Vol.-IX Issue No.-IV (October-December, 2018)**



**EDITORIAL BOARD**

Hon'ble Mr. Justice Sudhanshu Dhulia

Hon'ble Mr. Justice Alok Singh

Hon'ble Mr. Justice Sharad Kumar Sharma

**COMPILED BY**

Pradeep Pant, Registrar General, High Court of Uttarakhand

A quarterly newsletter published by High Court of Uttarakhand, Nainital

**Photograph of Hon'ble Judges of the Court with Hon'ble the Chief Justice  
after oath taking ceremony of Hon'ble Mr. Justice N.S. Dhanik,  
Hon'ble Mr. Justice R.C. Khulbe and Hon'ble Mr. Justice Ravindra Maithani  
on 03.12.2018.**



L.R.

**Hon'ble Mr. Justice Ravindra Maithani, Hon'ble Mr. Justice Narayan Singh Dhanik, Hon'ble Mr. Justice Lok Pal Singh,  
Hon'ble Mr. Justice Sudhanshu Dhulia, Hon'ble Mr. Justice Ramesh Ranganathan(Chief Justice), Hon'ble Mr Justice  
Alok Singh, Hon'ble, Mr. Justice Sharad Kumar Sharma and Hon'ble Mr. Justice Ramesh Chandra Khulbe.**

## **CONTENTS**

❖ Hon'ble Judges of Uttarakhand High Court.	4
❖ Transfers, Promotions & Appointments of Judicial Officers.	5-6
❖ Circulars & Notifications.	7-20
❖ Institution, Disposal & Pendency of cases in High Court.	21
❖ Institution, Disposal & Pendency of cases in District Courts.	22
❖ Institution, Disposal & Pendency of cases in Family Courts	23
❖ Some Recent Judgments of Uttarakhand High Court.	24-27
❖ Major Events and Initiatives at High Court.	28
❖ Programmes attended by Hon'ble Judges.	29
❖ Activities of State Legal Services Authority(SLSA).	30-33
❖ Major Activities of UJALA.	34

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## **UTTARAKHAND HIGH COURT**

### **LIST OF JUDGES (As on 31 December, 2018)**

<b>Sl. No.</b>	<b>Name of the Hon'ble Judge</b>	<b>Date of Appointment</b>
1.	<b>Hon'ble Mr. Justice Ramesh Ranganathan (Chief Justice)</b>	<b>02.11.2018</b>
2.	<b>Hon'ble Mr. Justice Rajiv Sharma (Transferred to the High Court of Haryana &amp; Punjab on 12.11.2018)</b>	<b>26.09.2016</b>
3.	<b>Hon'ble Mr. Justice V. K. Bist (Designated as Chief Justice of Sikkim High Court on 26.10.2018)</b>	<b>01.11.2008</b>
4.	<b>Hon'ble Mr. Justice Sudhanshu Dhulia</b>	<b>01.11.2008</b>
5.	<b>Hon'ble Mr. Justice Alok Singh</b>	<b>26.02.2013</b>
6.	<b>Hon'ble Mr. Justice Lok Pal Singh</b>	<b>19.05.2017</b>
7.	<b>Hon'ble Mr. Justice Manoj Kumar Tiwari</b>	<b>19.05.2017</b>
8.	<b>Hon'ble Mr. Justice Sharad Kumar Sharma</b>	<b>19.05.2017</b>
9.	<b>Hon'ble Mr. Justice Narayan Singh Dhanik</b>	<b>03.12.2018</b>
10.	<b>Hon'ble Mr. Justice Ramesh Chandra Khulbe</b>	<b>03.12.2018</b>
11.	<b>Hon'ble Mr. Justice Ravindra Maithani</b>	<b>03.12.2018</b>

\* \* \* \* \*

## Transfers and Promotions of Judicial Officers

Serial No.	Name & Designation of the Officer	Place of Transfer/promotion	Date of Order
1.	Sri Dhananjay Chaturvedi, Judge, Family Court, Vikasnagar, District Dehradun.	District & Sessions Judge, Bageshwar	10.10.2018
2.	Ms. Durga, Assistant Director, Uttarakhand Judicial & Legal Academy, Bhowali, District Nainital	Civil Judge (Jr. Div.), Uttarkashi	10.10.2018
3.	Sri Shrikant Pandey, Judge Family Court, Tehri Garhwal.	3 <sup>rd</sup> Additional District & Sessions Judge, Dehradun	29.11.2018
4.	Sri Sahdev Singh, Additional District & Sessions Judge, Kotdwar, District Pauri Garhwal.	1 <sup>st</sup> Additional District & Sessions Judge, Hardwar	29.11.2018
5.	Sri Shankar Raj, Chairman, Permanent Lok Adalat, Hardwar.	4 <sup>th</sup> Additional District & Sessions Judge, Dehradun.	29.11.2018
6.	Sri Gurbaksh Singh, 3 <sup>rd</sup> Additional District & Sessions Judge, Dehradun.	5 <sup>th</sup> Additional District & Sessions Judge, Dehradun	29.11.2018
7	Sri Dharam Singh, Judge Family Court, Nainital.	6 <sup>th</sup> Additional District & Sessions Judge, Dehradun.	29.11.2018
8	Sri Subir Kumar, 4 <sup>th</sup> Additional District & Sessions Judge, Dehradun.	7 <sup>th</sup> Additional District & Sessions Judge, Dehradun.	29.11.2018
9.	Sri Bindhyachal Singh, Judge Family Court, Kotdwar, District Pauri Garhwal.	Additional District Judge, Commercial Court, Dehradun.	29.11.2018
10.	Smt. Neena Aggarwal, Additional District & Sessions Judge, Tehri Garhwal.	2 <sup>nd</sup> Additional District & Sessions Judge, Roorkee, District Hardwar.	29.11.2018
11.	Sri Bharat Bhushan Pandey, Additional District & Sessions Judge, Rudraprayag.	2 <sup>nd</sup> Additional District & Sessions Judge, Hardwar.	29.11.2018
12.	Sri Varun Kumar, 4 <sup>th</sup> Additional District & Sessions Judge, Hardwar.	3 <sup>rd</sup> Additional District & Sessions Judge, Hardwar.	29.11.2018
13.	Sri Anirudh Bhatt, 6 <sup>th</sup> Additional District & Sessions Judge, Dehradun.	8 <sup>th</sup> Additional District & Sessions Judge, Dehradun.	29.11.2018
14.	Ms. Reena Negi, 2 <sup>nd</sup> Additional District & Sessions Judge, Hardwar.	4 <sup>th</sup> Additional District & Sessions Judge, Hardwar.	29.11.2018

15.	Ms. Parul Gairola, 2 <sup>nd</sup> Additional District & Sessions Judge, Nainital.	5 <sup>th</sup> Additional District & Sessions Judge, Haridwar.	29.11.2018
16.	Sri Kuldeep Sharma, Chief Judicial Magistrate, Rudraprayag.	Additional District & Sessions Judge, Bageshwar	29.11.2018
17.	Sri Nandan Singh, Civil Judge (Sr. Div.)/Secretary, District Legal Services Authority, Tehri Garhwal.	Additional District & Sessions Judge, Rudraprayag.	29.11.2018
18.	Sri Arvind Nath Tripathi, Chief Judicial Magistrate, Nainital.	Additional District & Sessions Judge, Tehri Garhwal.	29.11.2018
19.	Sri Rakesh Kumar Singh, Chief Judicial Magistrate, Chamoli.	2 <sup>nd</sup> Additional District & Sessions Judge, Nainital.	29.11.2018
20.	Ms. Pratibha Tiwari, Civil Judge (Sr. Div.), Dehradun.	Additional District & Sessions Judge, Kotdwar, District Pauri Garhwal.	29.11.2018
21.	Sri Rajoo Kumar Srivastava, Chief Judicial Magistrate, Hardwar.	Additional District & Sessions Judge, Almora.	29.11.2018
22	Sri Amit Kumar Sirohi, Judge, Family Court, Almora	Additional charge of Additional District & Sessions Judge, Ranikhet with direction to hold Court at Ranikhet one day in a week	11.12.2018
22.	Sri Bhupendra Singh Shah, 5 <sup>th</sup> Additional Civil Judge ( Jr.Div.), Dehradun.	Civil Judge (Jr. Div.), Narendra Nagar, Tehri Garhwal	19.12.2018
23	Sri Alok Kumar Verma, Principal Secretary (Law)-cum-L.R., Government of Uttarakhand	District & Sessions Judge, Dehradun	21.12.2018

\* \* \* \* \*

## Circulars



**MOST URGENT**

From,

Registrar General,  
High Court of Uttarakhand,  
Nainital.

To,

All the District Judges/  
Principal Judge/Judges, Family Courts,  
State Judiciary,  
Uttarakhand.

C. L. No. 03 /UHC/Admin. A/2018 Dated: 22 October, 2018.

**Subject:- Measures for Reducing the Arrears.**

Sir/Madam,

With regard to the subject cited above, you are aware that pendency of old cases is increasing day-by-day and the mounting arrears is clogging the wheels of justice dispensation system. Various measures have been taken in the past to tackle the arrears, but the desired goal has not been achieved. One of the reason appears that we are in a habit of consuming all leaves and we availed leaves very casually, without applying our attention towards the effect on Court work, while availing leave.

Hon'ble the Chief Justice of India has stressed upon "no leave" formula for judges during working days of Courts. We owe an onerous duty towards society and to perform this duty in true letter and spirit, we should refrain from availing unnecessary leave and to avail long leaves by clubbing prefix and suffix.

In view of aforesaid, I am directed to request you to bring the aforementioned concern of Hon'ble the Chief Justice of India, to the knowledge of all the Judicial Officers posted in your Judgeship for compliance in true letter and spirit.



From:

Registrar General,  
High Court of Uttarakhand,  
Nainital.

To,

1. All the District Judges, Subordinate to High Court of Uttarakhand.
2. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
3. Principal Secretary Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
4. Director, Uttarakhand Judicial And Legal Academy, Bhowali, Distt. Nainital.
5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road, Dehradun.
6. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, Near Rinku Medicose, Dehradun.
7. Legal Advisor to H.E. the Government of Uttarakhand, Dehradun.
8. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
9. Principal Judge, Family Court, Dehradun and Judges, Family Court of State Judiciary.
10. Registrar, State Consumer Disputes Redressal Commission, Uttarakhand, House No. 176, Ajabpur Kalan, Near Spring Hills School, Mothrowala Road, Dehradun, 248415.
11. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
12. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, Distt. Nainital.
13. Presiding Officer, Labour Courts, Dehradun, Hardwar and Kashipur, Distt. Udham Singh Nagar.
14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, Distt. Nainital.
15. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
16. Chairman, Uttarakhand Co-operative Tribunal, Dehradun.
17. Registrar-cum-Secretary, State Level Police Complaint Authority, Dehradun.
18. Chairman, Permanent Lok Adalat, Dehradun, Hardwar, Nainital and U.S. Nagar.

C.L. No. 04 /UHC/Admin.A/2018, Dated: October 29, 2018.

**Subject:** Partial modification in nomination of Administrative Judge(s).

Sir,

With reference to the earlier C.L. No. 02 /UHC/Admin.A/2018 Dated: February 17, 2018 on the subject noted above, I am directed to inform that Hon'ble the Acting Chief Justice is pleased to entrust the following Hon'ble Judges as the Administrative Judge In-charge of the Districts of Haridwar and Almora in addition to their earlier nominated districts..

- 1 Hon'ble Mr. Justice Sudhanshu Dhulia - District Hardwar.
2. Hon'ble Mr. Justice Alok Singh - District Almora.





From,

Registrar General,  
High Court of Uttarakhand,  
Nainital.

To,

1. All the District Judges, Subordinate to High Court of Uttarakhand.
2. Legal Advisor to H.E., the Governor of Uttarakhand, Dehradun.
3. Principal Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
4. Principal Secretary, Legislative & Parliamentary Affairs, Government of Uttarakhand.
5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road, Dehradun.
6. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
7. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, Dehradun.
8. Director, Uttarakhand Judicial And Legal Academy, Bhowali, Distt. Nainital.
9. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
10. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, Nainital.
11. Principal Judge, Family Court, Dehradun and Judges, Family Courts, State Judiciary.
12. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, Distt. Nainital.
13. Presiding Officer, Labour Courts, Dehradun, Hardwar and Kashipur, Distt. U. S. Nagar.
14. Registrar, State Consumer Disputes Redressal Commission, Dehradun.
15. Chairman, Permanent Lok Adalat, Dehradun, Hardwar, Nainital and U.S. Nagar.
16. Chairperson, Uttarakhand Co-operative Tribunal, Dehradun.
17. Secretary, Lokayukta, 3/3, Industrial Area, Patel Nagar, Dehradun.
18. Registrar-cum-Secretary, State Level Police Complaint Authority, Dehradun.

C.L. No. 05 /UHC/Admin. A/2018

Dated: 15 November, 2018.

**Subject:- Partial modification in nomination of Administrative Judge(s).**

Sir/Madam,

With reference to the earlier C.L. No. 02/UHC/Admin.A/2018 Dated: February 17, 2018 and C.L. No. 04/UHC/Admin.A/2018 Dated: October 29, 2018 on the subject noted above, I am directed to inform that Hon'ble the Chief Justice is pleased to entrust the following Hon'ble Judges as the Administrative Judge In-charge of the Districts of Dehradun, Champawat and Uttarkashi in addition to their earlier nominated districts.

- |  |                       |
|--|-----------------------|
| 1. Hon'ble Mr. Justice Sudhanshu Dhulia    | - District Dehradun   |
| 2. Hon'ble Mr. Justice Lok Pal Singh       | - District Champawat  |
| 3. Hon'ble Mr. Justice Sharad Kumar Sharma | - District Uttarkashi |



From:

Registrar General,  
High Court of Uttarakhand,  
Nainital.

To,

1. All the District Judges, Subordinate to High Court of Uttarakhand.
2. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun.
3. Principal Secretary Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
4. Director, Uttarakhand Judicial And Legal Academy, Bhowali, Distt. Nainital.
5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Hardwar Road, Dehradun.
6. Chairman, State Transport Appellate Tribunal, 3/5 A, Race Course, Near Rinku Medicose, Dehradun.
7. Legal Advisor to H.E. the Government of Uttarakhand, Dehradun.
8. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
9. Principal Judge, Family Court, Dehradun and Judges, Family Court of State Judiciary.
10. Registrar, State Consumer Disputes Redressal Commission, Uttarakhand, House No. 176, Ajabpur Kalan, Near Spring Hills School, Mothrowala Road, Dehradun, 248415.
11. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
12. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, Distt. Nainital.
13. Presiding Officer, Labour Courts, Dehradun, Hardwar and Kashipur, Distt. Udham Singh Nagar.
14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, Distt. Nainital.
15. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
16. Chairman, Uttarakhand Co-operative Tribunal, Dehradun.
17. Registrar-cum-Secretary, State Level Police Complaint Authority, Dehradun.
18. Chairman, Permanent Lok Adalat, Dehradun, Hardwar, Nainital and U.S. Nagar.

C.L. No. 06 /UHC/Admin.A/2018

Dated: December 13, 2018.

**Subject:** Nomination of Administrative Judge(s).

Sir,

In supersession of earlier Circular Letters on the subject noted above, I am directed to inform that Hon'ble the Chief Justice is pleased to nominate the following Hon'ble Judges as the Administrative Judge Incharge of the District(s) shown against their names in the list given below with immediate effect.

- |  |                                  |
|--|----------------------------------|
| 1. Hon'ble Mr. Justice Sudhanshu Dhulia      | - Dehradun and Champawat.        |
| 2. Hon'ble Mr. Justice Alok Singh            | - U.S. Nagar and Almora.         |
| 3. Hon'ble Mr. Justice Lok Pal Singh         | - Nainital and Tehri Garhwal.    |
| 4. Hon'ble Mr. Justice Manoj Kumar Tiwari    | - Haridwar and Chamoli.          |
| 5. Hon'ble Mr. Justice Sharad Kumar Sharma   | - Pauri Garhwal and Rudraprayag. |
| 6. Hon'ble Mr. Justice Narayan Singh Dhanik  | - Pithoragarh.                   |
| 7. Hon'ble Mr. Justice Ramesh Chandra Khulbe | - Uttarkashi.                    |
| 8. Hon'ble Mr. Justice Ravindra Maithani     | - Bageshwar.                     |

**HIGH COURT OF UTTARAKHAND, NAINITAL**  
**NOTIFICATION**

No. 338/**UHC/Admin.A/2018**

**Dated: Nainital: November 02, 2018**

Hon'ble Mr. Justice Ramesh Ranganathan, has assumed charge of office of Chief Justice of the High Court of Uttarakhand on **November 02, 2018 at 10.00 A.M. vide Notification No. K.13032/03/2018-US.I dated 24.10.2018** issued by Government of India, Ministry of Law & Justice (Department of Justice).

**Registrar General**

**HIGH COURT OF UTTARAKHAND**  
**NAINITAL**  
**NOTIFICATION**

**No. 347/UHC/Stationery**

**Dated: November 26, 2018**

The High Court will remain closed on 31/12/2018 (Monday) and in lieu thereof the Court will remain open on 01/12/2018 (Saturday).

**By order of the Court**

**HIGH COURT OF UTTARAKHAND AT NAINITAL**  
**NOTIFICATION**

**No.368 /UHC/ Admin.A /2018**

**Dated: November 30, 2018.**

**THE DESIGNATION OF SENIOR ADVOCATE RULES, 2018**

1. Short title, extent and commencement :- (1) These Rules shall be called 'Uttarakhand High Court (Designation of Senior Advocates) Rules, 2018'

(2) These Rules shall extend to the entire jurisdiction of the High Court of Uttarakhand.

(3) These Rules shall come into force from the date of their publication in the Official Gazette.

2. Definitions:- In these Rules, unless the context otherwise requires:

(a) An "Advocate" for the purposes of the present Rules would mean an Advocate as defined in the Advocate's Act, 1961 and whose name figures on the rolls prepared by the State Bar Council of Uttarakhand; and in addition he/she should also be a member of the recognised Bar Association of Uttarakhand High Court for the last 5 years, and where his original registration is not with the Bar Council of Uttarakhand then, in that case, he/she should have been validly transferred to the rolls of the Bar Council of Uttarakhand, at least five years prior to his candidature being considered as a Senior Advocate.

(b) "Committee" means the "Permanent Committee" for Designation of Senior Advocates as constituted under sub-rule (1) of Rule 3 of these Rules;

(c) "Court" means the same as defined in the Rules of the Court, 1952;

(d) "High Court" means the same as defined in Section 2 (g) of the Advocate's Act 1961;

(e) "Roll" means the roll of Advocates prepared and maintained under the provisions of the Rules of Court, 1952, as applicable in the High Court;

(f) "Secretariat" means the Permanent Secretariat established by the Chief Justice of the High Court under sub-rule (2) of Rule 3 of these Rules.

3. Permanent Committee for designation of Senior Advocates:- (1) All matters relating to designation of Senior Advocates in the High Court shall be dealt with by the Permanent Committee, which will be headed by the Chief Justice, and shall consist of

the two Senior-most Judges of the High Court; the Advocate General of the State of Uttarakhand; and a designated Senior Advocate of the Bar to be nominated by the members of the Committee.

(2) The Committee, constituted under sub-rule (1), shall have a Secretariat, the composition of which will be decided by the Chief Justice of the High Court, in consultation with the other members of the Committee.

(3) The Committee may issue such directions, from time to time, as are deemed necessary regarding the functioning of the Secretariat, including the manner in which, and the sources from which, the necessary data and information, with regard to designation of Senior Advocates, are to be collected, compiled and presented.

4. Designation of an Advocate as Senior Advocate:- (1) The High Court may designate an Advocate as a Senior Advocate, if in its opinion, by virtue of his/her ability and standing at the Bar, the said Advocate is deserving of such distinction.

Explanation: The term "standing at the Bar" means position of respect and eminence attained by an Advocate at the Bar by virtue of his/her seniority, legal acumen, and high ethical standards maintained by him, both inside and outside the Court, and who is an advocate as defined under rule 2(a) and has put in at least ten years of actual practice as an advocate.

5. Motion for Designation as a Senior Advocate:- Designation of an Advocate, as a Senior Advocate by the High Court, may be considered:

(a) on the written proposal made by the Chief Justice or any sitting Judge of the High Court of Uttarakhand.

[Provided where a sitting Judge has made a proposal for an advocate, he shall not be making a similar proposal for that advocate or for any other advocate for a period of two years.]

(b) on the written application submitted by an Advocate, recommended by two designated Senior Advocates.

[Provided further that such designated Senior Advocates, who have made such a recommendation, will not be making a similar recommendation for that advocate or for any other advocate for a period of two years.]

6. Procedure for Designation:- (1) All the written proposals and applications for designation of an Advocate as a Senior Advocate shall be submitted to the Secretariat.

Provided that every application by an advocate shall be made in Form No. 1 of APPENDIX-A appended to these Rules.

Provided further that, in case the proposal emanates from a Judge, it need not be submitted in a prescribed form. However once the proposal is received, the Secretariat shall request such advocate to submit Form No. 1 duly filled in within such time as may be directed by the Committee and, in such case, the application in Form-I shall be filled within the time directed by the Committee. The requirement of having recommendation of two Senior Advocates would stand dispensed with, in such cases.

(2) On receipt of an application or proposal for designation of an Advocate as a Senior Advocate, the Secretariat shall compile the relevant data and information with regard to the reputation, conduct, integrity of the advocate concerned including his participation in pro bono work, reported judgments of the last five years in which the concerned advocate has appeared and has actually argued.

(3) The Secretariat will notify the proposed names of the advocates to be designated as Senior Advocates on the official website of the High Court of Uttarakhand, inviting suggestions and views within such time as may be fixed by the Committee.

(4) After the material, in terms of the above, is compiled and all such information, as may be specifically required by the Committee to be obtained in respect of any particular candidate, has been obtained and the suggestions and views have been received, the Secretariat shall put up the case before the Committee for scrutiny.

(5) On the case being put up by the Secretariat, the Committee shall examine the same in the light of the material provided and, if it so desires, may also interact with the concerned advocate (s) and, thereafter, make its overall assessment on the basis of the point based format provided in APPENDIX-B to these Rules.

(6) After overall assessment by the Committee, all the names listed before it will be submitted to the Full Court along with its Assessment Report.

(7) The Full Court shall make all endeavour to first take a decision on the basis of consensus, and as far as possible, the decision shall be unanimous. Failing this, open voting may be resorted to, in which the Hon'ble Chief Justice/Acting Chief Justice will not participate. In the event of voting, the views of the majority of the Judges, present and voting, shall constitute the decision of the Full Court. In case the Judges present be equally divided, the Chief Justice/Acting Chief Justice present shall have the casting vote.

(8) The cases, that have not been favourably considered by the Full Court, may be reviewed/reconsidered after expiry of a period of two years, following the same procedure as is prescribed above, as if the proposal is being considered afresh.

7 Designation of Advocates as Senior Advocates by the Chief Justice:- (1) On the approval of the name of the Advocate by the Full Court, the Chief Justice shall designate such an advocate as a Senior Advocate under Section 16 of the Advocate's Act, 1961.

(2) The Registrar General shall notify the designation to the Secretary General of the Supreme Court of India, the Bar Council of Uttarakhand, the Bar Council of India and also to all the District and Sessions Judges subordinate to the High Court.

(3) A record of the proceedings of the Committee, and the record received from the Full Court in this regard, shall be maintained by the Permanent Secretariat for future reference.

8. Restrictions on Designated Senior Advocates:- A senior Advocate shall be subject to such restrictions as the Supreme Court, High Court, the Bar Council of India or the Bar Council of the State may prescribe from time to time.

9. Canvassing:- Canvassing in any manner, by a nominee/applicant for designation as a Senior Advocate, shall disqualify him/her from being so considered or designated for the next five years.

10. Interpretation:- All questions relating to the interpretation of these Rules shall be referred to the Chief Justice, whose decision thereon shall be final.

11. Review and Recall: (1) if, after being designated as a Senior Advocate, it is reported by a Judge of the Court, that, by virtue of his/her conduct or behaviour either inside or outside the Court, he/she has forfeited his/her privilege to the distinction conferred upon him/her by the Court, the matter may be placed by the Chief Justice before the Full Court for consideration of withdrawal of the designation as Senior Advocate. If the Full Court is of the view that the Senior Advocate, by virtue of his/her conduct or behaviour inside or outside the Court, has disintitiled himself/herself to be worthy of the designation, the Full Court may review its earlier decision to designate the concerned person and recall the same.

(2) The procedure for review and recall shall be the same as provided under sub-rule (7) of Rule 6. After approval by the Full Court, the Chief Justice shall recall the designation of such Senior Advocate. The Registrar General shall notify the decision in the same manner as is provided in sub-rule (2) of Rule 7 of these Rules.

12. Repeal and Saving:- All previous Rules, except Rule 11 of Chapter XXIV of Allahabad High Court Rules, 1952, on the subject matter covered by these Rules including the guidelines for designating an advocate as a Senior Advocate are hereby repealed. However, this repeal shall not, by itself, invalidate the action taken under the repealed rules/guidelines.

[APPENDIX-A

[SEE Rule 6(1)]

Form No. 1

Form of Application for designation as Senior Advocate

Latest passport size photograph of Applicant

1	Name	
2	Father's/husband's name	
3	Address	Permanent Address
		Correspondence Address
4	If you belong to a minority community, please give the particulars	
5	If you belong to a community for which the Constitution and the laws provide for reservation in service and education, please give the particulars	
6	Age/Date of Birth	
7	Enrollment No. Bar Council & Enrollment Date (Enclose copy)	
8	If you have been transferred to the Rolls of the Uttarakhand State Bar Council, please state the date of transfer.	
9	Name of the Bar Association/Associations of which he/she is a member	
10	When were you enrolled as a member of the Uttarakhand High Court Bar Association.	
11	Number of years of practice, and in which Court/s	
12	If specialized in any branch of Law, please give the particulars.	
13	Aadhaar No. (Enclose Copy)	
	PAN Card No. (Enclose Copy)	
14	Year from which he/she became an Income tax assessee, in respect of the professional income (enclose copies of relevant documents)	
15	Average net professional income for the past five years (Gross	



	professions Income – deductions i.e. professional Income on which tax was actually paid).	
16	Professional Qualification (Enclose Copy)	
17	Additional Qualification (Enclose Copy)	
18	Contact No.	
	E. Mail	
19	Whether he/she is, or has been in the panel of Advocates of the State of Central Government or a public sector undertaking, or a statutory body, or institution. If so, details thereof.	
20	Particulars of important matters involving question of law in which he/she appeared in the last five years, and particulars of at least ten citations of such reported cases during this period.	
21	Names and particulars of Advocates associated with him/her in his/her chamber/office	
22	Particulars of cases in which he/she appeared as an arguing Counsel, on behalf of another Advocate, (not being an advocate from his/her chamber/office), during the preceding five years, and the name and particulars of the Advocates on whose behalf he/she appeared.	
23	Particulars of articles, if any, published in any journal or books, if any, authored.	
24	Whether associated with any faculty of Law (If so, the particulars thereof)	
25	Particulars of the cases in which he/she provided free legal aid.	
26	Particulars of the pro bono work performed.	
27	Whether or not his/her name was considered for being designated as Senior Advocate within the last two years.	
28	Whether he/she is involved in any criminal case, disciplinary proceedings before the State Bar Council. If so, the particulars/the result/the stage of the proceedings.	
29	Whether he/she is involved in any contempt case.	
30	Whether any proceeding for professional misconduct has been initiated against him/her by the State Bar Council of Uttarakhand/Bar Council of India (pending or decided)	
31	Whether any remark has ever been passed against him/her in any order/judgment by any Court of law.	
32	Whether he/she is involved in any collateral activities which may disqualify him/her for being designated as a Senior Advocate	

(SIGNATURE OF THE APPLICANT)

I, the under signed advocate, practicing in the State of Uttarakhand, submit my application for being designated as a Senior Advocate, and give my consent to be so designated by the High Court.

Dated

(Signature)

[APPENDIX-B

[See Rule 6 (5)]

POINT BASED FORMAT FOR ASSESSMENT OF AN ADVOCATE FOR BEING  
DESIGNATED AS SENIOR ADVOCATE

S. No.	Matter	Points
1.	Number of years of practice of the Applicant Advocate from the date of enrollment [10 points for 10-20 years of practice, 20 points for practice beyond 20 years]	20 points
2.	Judgments (reported and unreported) which indicate the legal formulations advanced by the concerned Advocate in the course of the proceedings of the case; pro bono work done by the concerned Advocate; domain Expertise of the Applicant Advocate in various branches of law, such as constitutional law, Inter-State Water Disputes, Criminal law, Arbitration law, Corporate law, Taxation laws, Family law, Human Rights, Public Interest Litigation, International law, law relation to women, etc.	40 points
3.	Publications by the Applicant Advocate	15 points
4.	Test of Personality & Suitability on the basis of interview/interaction	20 points

▪

**by order of the Court,**

**HIGH COURT OF UTTARAKHAND, NAINITAL**  
**NOTIFICATION**

No. 369/**UHC/Admin.A/2018**

**Dated: Nainital: December 03, 2018**

Hon'ble Shri Justice Narayan Singh Dhanik, has assumed charge of the office of Judge of the High Court of Uttarakhand on **3<sup>rd</sup> December, 2018 at 9.30 A.M. vide Notification No. K.13032/02/2018-US.I dated 30.11.2018** issued by Government of India, Ministry of Law & Justice (Department of Justice).

**Registrar General**

**HIGH COURT OF UTTARAKHAND, NAINITAL**  
**NOTIFICATION**

No. 370/**UHC/Admin.A/2018**

**Dated: Nainital: December 03, 2018**

Hon'ble Shri Justice Ramesh Chandra Khulbe, has assumed charge of the office of Judge of the High Court of Uttarakhand on **3<sup>rd</sup> December, 2018 at 9.30 A.M. vide Notification No. K.13032/02/2018-US.I dated 30.11.2018** issued by Government of India, Ministry of Law & Justice (Department of Justice).

**Registrar General**

**HIGH COURT OF UTTARAKHAND, NAINITAL**  
**NOTIFICATION**

No. 371/UHC/Admin.A/2018

Dated: Nainital: December 03, 2018

Hon'ble Shri Justice Ravindra Maithani, has assumed charge of the office of Judge of the High Court of Uttarakhand on **3<sup>rd</sup> December, 2018 at 9.30 A.M. vide Notification No. K.13032/02/2018-US.I dated 30.11.2018** issued by Government of India, Ministry of Law & Justice (Department of Justice).

**Registrar General**

**HIGH COURT OF UTTARAKHAND, NAINITAL**  
**NOTIFICATION**

No. 373/UHC/Admin.A/2018

Dated: December 03, 2018

In terms of the sub-rule (1) of Rule 3 of "**The Designation of Senior Advocate Rules, 2018**", Sri Tanveer Alam Khan, designated Senior Advocate of the Court is hereby nominated as a member of the Permanent Committee under the Senior Advocates' category for designation of Senior Advocates.

**Registrar General**

## INSTITUTION, DISPOSAL AND PENDENCY OF CASES

### ➤ HIGH COURT OF UTTARAKHAND (From 01.10.2018 to 31.12.2018)

						<b>Pendency (As on 01.10.2018)</b>		
						Civil Cases	Criminal Cases	Total Pendency
						<b>21407</b>	<b>11878</b>	<b>33285</b>
<b>Institution (01.10.2018 to 31.12.2018)</b>			<b>Disposal (01.10.2018 to 31.12.2018)</b>			<b>Pendency (As on 31.12.2018)</b>		
Civil Cases	Criminal Cases	Total Institution	Civil Cases	Criminal Cases	Total Disposal	Civil Cases	Criminal Cases	Total Pendency at the end of 30.06.18
<b>3411</b>	<b>2109</b>	<b>5520</b>	<b>3474</b>	<b>1282</b>	<b>4756</b>	<b>21344</b>	<b>12705</b>	<b>34049</b>

**District Courts****(From 01.10.2018 to 31.12.2018)**

SL. No	Name of the District	Civil Cases				Criminal Cases				Total Pendency at the end of 31.12.2018
		Opening Balance as on 01.10.18	Institution from 01.10.18 to 31.12.18	Disposal from 01.10.18 to 31.12.18	Pendency at the end of 31.12.18	Opening Balance as on 01.10.18	Institution from 01.10.18 to 31.12.18	Disposal from 01.10.18 to 31.12.18	Pendency at the end of 31.12.18	
1.	Almora	336	99	79	356	828	658	603	883	1239
2.	Bageshwar	134	50	64	120	403	261	290	374	494
3.	Chamoli	275	66	70	271	836	519	522	833	1104
4.	Champawat	188	53	52	189	1281	904	897	1288	1477
5.	Dehradun	12516	2921	3218	12219	97321	20243	31354	86210	98429
6.	Haridwar	10399	1293	1265	10427	45910	13977	12272	47615	58042
7.	Nainital	2440	323	450	2313	13466	3401	2782	14085	16398
8.	Pauri Garhwal	985	186	158	1013	4555	1666	1687	4534	5547
9.	Pithoragarh	388	123	44	467	1125	876	982	1019	1486
10.	Rudraprayag	120	63	64	119	995	225	314	906	1025
11.	Tehri Garhwal	296	74	72	298	1802	1455	1332	1925	2223
12.	Udham Singh Nagar	5796	961	980	5777	37296	13551	13173	37674	43451
13.	Uttarkashi	432	143	106	469	994	679	719	954	1423
	<b>Total</b>	<b>34305</b>	<b>6355</b>	<b>6622</b>	<b>34038</b>	<b>206812</b>	<b>58415</b>	<b>66927</b>	<b>198300</b>	<b>232338</b>

## Family Courts

(From 01.10.2018 to 31.12.2018)

SL. No	Name of the Family Court	Civil Cases				Criminal Cases				Total Pendency at the end of 31.12.18
		Opening Balance as on 01.10.18	Institution from 01.10.18 to 31.12.18	Disposal from 01.10.18 to 31.12.18	Pendency at the end of 31.12.18	Opening Balance as on 01.10.18	Institution from 01.10.18 to 31.12.18	Disposal from 01.10.18 to 31.12.18	Pendency at the end of 31.12.18	
1.	Almora	53	45	39	<b>59</b>	33	27	18	<b>42</b>	<b>101</b>
2.	Dehradun	1725	402	383	<b>1744</b>	886	177	122	<b>941</b>	<b>2685</b>
3.	Rishikesh	238	45	45	<b>238</b>	187	36	39	<b>184</b>	<b>422</b>
4.	Vikasnagar	79	39	9	<b>109</b>	164	31	14	<b>181</b>	<b>290</b>
5.	Nainital	561	90	448	<b>203</b>	927	93	727	<b>293</b>	<b>496</b>
6.	Haldwani	0	408	13	<b>395</b>	0	689	5	<b>684</b>	<b>1079</b>
7.	Haridwar	785	179	242	<b>722</b>	750	135	193	<b>692</b>	<b>1414</b>
8.	Roorkee	563	160	194	<b>529</b>	630	106	139	<b>597</b>	<b>1126</b>
9.	Laksar	0	83	1	<b>82</b>	0	98	0	<b>98</b>	<b>180</b>
10.	Kotdwar	197	49	37	<b>209</b>	257	49	39	<b>267</b>	<b>476</b>
11.	Pauri Garhwal	68	24	16	<b>76</b>	117	31	22	<b>126</b>	<b>202</b>
12.	Tehri Garhwal	69	20	29	<b>60</b>	31	20	12	<b>39</b>	<b>99</b>
13.	U.S.Nagar	906	184	700	<b>390</b>	977	133	625	<b>485</b>	<b>875</b>
14.	Kashipur	0	385	2	<b>383</b>	0	395	1	<b>394</b>	<b>777</b>
15.	Khatima	0	132	0	<b>132</b>	0	141	0	<b>141</b>	<b>273</b>
	<b>Total</b>	<b>5244</b>	<b>2245</b>	<b>2158</b>	<b>5331</b>	<b>4959</b>	<b>2161</b>	<b>1956</b>	<b>5164</b>	<b>10495</b>

## **Some Recent Judgments of Uttarakhand High Court**

### **Division Bench Judgments**

- 1. In SPA No. 784 of 2018, Uttarakhand Power Cooperation and ors. Vs. M/s Lardums Electricals Pvt. Ltd.**, decided on 02.11.2018, the Bench observed that exercise of jurisdiction, under Article 226 of the Constitution of India, is discretionary, and a Writ is not issued as of right or as a matter of course.
- 2. In SPA No. 945 of 2018, M/s Bharat Construction & another vs. State of Uttarakhand & ors.**, decided on 28.11.2018, the Bench observed that the public law remedy, under Article 226 of the Constitution of India, cannot, normally, be permitted to be invoked to adjudicate non-statutory contractual disputes. Ordinarily, when a dispute between the parties requires adjudication of disputed question of facts where for the parties are required to lead evidence, both oral and documentary which can be determined by a domestic forum chosen by the parties, this Court may not entertain a writ application.
- 3. In WP(S/B) No. 392 of 2017, Sudhir Kumar vs. State of Uttarakhand and others**, decided on 11.12.2018, the Bench observed that reservation is in addition to merit, and members of the reserved category (i.e. the Other Backward Classes, the Scheduled Castes and the Scheduled Tribes), are entitled to compete, on their own merit, for being appointed to posts in the general category.
- 4. In CRLA No. 270 of 2014, Naresh Kumar vs. State of Uttarakhand**, decided on 12.12.2018, the Bench observed that the evidence of a child witness must find adequate corroboration, before it is relied upon as the rule of corroboration is of practical wisdom than of law.



**5. In SPA No. 52 of 2013, Chandra Kattha Industries Pvt. Ltd. vs. State of Uttarakhand and ors. With SPA No. 249 of 2013, State of Uttarakhand and another vs. Chandra Kathha Industries Pvt. Ltd.,** decided on 18.12.2018 the Bench observed that a sale in the course of inter-State trade had three essential ingredients: (i) there must be a contract of sale, incorporating a stipulation, express or implied, regarding inter-State movement of goods; (ii) the goods must have actually moved from one State to another, pursuant to such contract of sale, the sale being the proximate cause of movement; and (iii) such movement of goods must be from one State to another State where the sale concluded. It followed, as a necessary corollary, that a movement of goods, which took place independent of a contract of sale, would not fall within the meaning of an inter-State sale. In other words, if there was no contract of sale preceding the movement of goods, obviously the movement could not be attributed to the contract of sale. Similarly, if the transaction of sale stood completed within the State, and the movement of goods took place thereafter, it would obviously be independent of the contract of sale, and necessarily by or on behalf of the purchaser alone.

**6. In WP(S/B) No. 590 of 2018, Dr. Harish Kumar vs. Dr. S.C. Gairola & others,** decided on 20.12.2018, the Bench observed that no appeal is maintainable against an order dropping proceeding for contempt, or in refusing to initiate a proceeding for contempt, is apparent from sub section (1) of Section 19 .While an appeal would lie to the Supreme Court, against the order of the Tribunal exercising its jurisdiction to punish for contempt, no appeal would lie against the order of the Tribunal refusing to exercise jurisdiction to punish for contempt.

## Single Bench Judgments

1. In **WP(M/S) No. 3002 of 2018, Maan Singh and another vs. Gambheer Singh and others**, decided on 06.10.2018, the Bench observed that power to add a party as a consequence of allowing of application under Order 1 Rule 10 is being given to the Court itself, no independent application under Order 6 Rule 17 required which could be attracted in relation to adding a pleading. Pleading would mean a pleading which would have an effect on the subject matter of the suit which is sought to be adjudicated, array of parties or change of its configuration because of the subsequent developments by invoking Order 22 Rule 10 and Order 1 Rule 10 would not amount to be an amendment in pleadings. It is only a change in the cost title which is to be brought in by the Court's prerogative and its power vested under Order 1 Rule 10 of the CPC and this has to be read with in consonance with Section 151 of the CPC.

2. In **WP(M/S) No. 2760 of 2014, Charanjeet Singh & another vs. Smt. Kiran & another**, decided on 23.10.2018, the Bench observed that a judicial decisions must in principle be reasoned and the quality of judicial decisions depends principally on the quality of its reasoning. Proper reasoning is an imperative necessity which should not be sacrificed for expediency.

3. In **C-482 No. 502 of 2018, Akash Gupta vs. State of Uttarakhand and another with Compounding Application No. 511 of 2018, Akash Gupta vs. State of Uttarakhand and another**, decided on 27.10.2018, the Bench observed that the powers of the High Court or the Superior Courts under Section 482 Cr.P.C. are not eclipsed and dependent by the provisions contained under Section 320 of the Cr.P.C. as the powers under Section 482 Cr.P.C. are prefaced by the non obstante clause and it gives an

exclusive powers with the High Court that too curb the abuse of process and to meet the ends of justice, the Court can always expand the powers for compounding the offences and even those, which are otherwise not covered under Section 320 of the Cr.P.C.

4. In **WP (M/S) No. 1883 of 2007, Government Officials Co-op. Housing Society and others vs. State of Uttarakhand and others**, decided on 29.10.2018, the Bench observed that the land reserved for the community like public pathway, park, village pond, grazing grounds, etc. etc. should not be allowed to be allotted by the State Government or the Gram Sabha for any purpose and community at large should not be deprived from using the land, which was reserved for their purposes.

5. In **A.O. 192 of 2010, The Oriental Insurance Company Ltd. vs. Ram Singh & Ors.**, decided on 15.11.2018, in motor accident claim matter the Bench observed that multiplier method is an appropriate method, a departure from which can only be justified in rare and extraordinary circumstances and very exceptionally.

6. In **A.O. No. 202 of 2014, Sri Harendra Singh vs. Sri Vimal Kumar and another**, decided on 26.11.2018, the Bench observed that a suit for specific performance cannot be filed on the basis of an unregistered agreement for sale.

## **Major Events & Initiatives**

- 1. Transfer of Hon'ble Mr. Justice V.K.Bist:-** On the transfer of Hon'ble Mr. Justice V. K. Bist from Judge of High Court of Uttarakhand to Chief Justice of Sikkim at Gangtok, a Full Court reference was held on 26.10.2018 in the Court of Hon'ble the Chief Justice. An official dinner was hosted by the High Court in the honour of Hon'ble Judge.
- 2. Welcome of Hon'ble the Chief Justice of High Court of Uttarakhand :-** On assuming charge of the office of the Chief Justice of High Court of Uttarakhand by Hon'ble Mr. Justice Ramesh Ranganathan a Full Court reference was held on 02.11.2018 in the Honour of Hon'ble the Chief Justice of High Court.
- 3. Transfer of Hon'ble Mr. Justice Rajiv Sharma:-** On the transfer of Hon'ble Mr. Justice Rajiv Sharma from Judge of High Court of Uttarakhand to High Court of Haryana & Punjab. A Full Court reference was held on 12.11.2018 in the Court of Hon'ble the Chief Justice. An official dinner was hosted on 11.11.2018 by the High Court in the Honour of Hon'ble Judge.
- 4. Law Day Celebration:-** On 26.11.2018 Law day was celebrated in High Court premises with great enthusiasm. On this occasion Hon'ble the Chief Justice Ramesh Rangnathan, Hon'ble Justice Sudhanshu Dhulia, Hon'ble Justice Alok Singh, Hon'ble Justice Lok Pal Singh, Hon'ble Justice Manoj Kumar Tiwari, Hon'ble Justice Sharad Kumar Sharma graced the occasion. Officers, officials of Registry, Advocates were also present to mark the occasion.
- 5. Oath Ceremony of Hon'ble Mr. Justice Narayan Singh Dhanik:-** Hon'ble Mr. Justice Narayan Singh Dhanik, Judge of High Court of Uttarakhand has assumed charge of the office of Judge of the High Court of Uttarakhand on 03.12.2018 at 9.30 A.M. in pursuance of Notification No. K.13032/02/2018-US. I dated 30.11.2018 issued by Government of India, Ministry of Law and Justice (Department of Justice).
- 6. Oath Ceremony of Hon'ble Mr. Justice Ramesh Chandra Khulbe:-** Hon'ble Mr. Justice Ramesh Chandra Khulbe, Judge of High Court of Uttarakhand has assumed charge of the office of Judge of the High Court of Uttarakhand on 03.12.2018 at 9.30 A.M. in pursuance of Notification No. K.13032/02/2018-US. I dated 30.11.2018 issued by Government of India, Ministry of Law and Justice (Department of Justice).
- 7. Oath Ceremony of Hon'ble Mr. Justice Ravindra Maithani:-** Hon'ble Mr. Justice Ravindra Maithani, Judge of High Court of Uttarakhand has assumed charge of the office of Judge of the High Court of Uttarakhand on 03.12.2018 at 9.30 A.M. in pursuance of Notification No. K.13032/02/2018-US. I dated 30.11.2018 issued by Government of India, Ministry of Law and Justice (Department of Justice).

**(Programmes attended by Hon'ble Judges ( From October -December, 2018)**

1. Hon'ble Mr. Justice Lok Pal Singh visited National Judicial Academy, Bhopal to attend Conference for High Court Justices on the Regime of Goods and Services Tax during the period 05.10.2018 to 07.10.2018. He also visited Ranchi, Jharkhand to attend programme on 1<sup>st</sup> National Meet for Sensitization of Family Court Matters on 17.11.2018 and also visited National Judicial Academy, Bhopal to attend a Conference for High Court Justices on Arbitration including International Arbitration during the period from 14.12.2018 to 16.12.2018.

2. Hon'ble Mr. Justice Manoj Kumar Tiwari, visited Jammu to attend Regional Conference (North Zone-1) during the period from 01.12.2018 and 02.12.2018 and he also visited Chandigarh to attend 2<sup>nd</sup> National Conference of Computer Committees of High Courts during the period from 08.12.2018 and 09.12.2018.

3. Hon'ble Mr. Justice Sharad Kumar Sharma, visited New Delhi to attend 4<sup>th</sup> Annual Round Table Conference on Juvenile Justice Issues on 01.12.2018.

## **ACTIVITIES OF SALSA FOR THE MONTHS OF OCTOBER TO DECEMBER, 2018**

### **NATIONAL LOK ADALATS**

As per directions of National Legal Services Authority and under the valuable guidance of Hon'ble the Executive Chairman, Uttarakhand State Legal Services Authority, a National Lok Adalat was organized in the State of Uttarakhand from Tehsil Level to High Court Level in all the Courts and Quasi Judicial Authorities on 08.12.2018. In the said National Lok Adalat, apart from the civil and criminal cases, the matters pertaining to labour disputes, revenue disputes, land acquisition act, family disputes, MACT, NI Act, water and electricity and all such matters which can be settled amicably were taken up.

In the said National Lok Adalat, a total number of **9305** cases were taken up and out of them **3154** cases were settled amicably. Amount to the tune of **Rs. 33,04,18,853/-** was also settled.

### **LEGAL AWARENESS ON COMMEMORATIVE DAYS**

Between the months of October, 2018 to December, 2018, the Mental Health Day, National Legal Services Day, Children Day, Constitution Day, AIDS/HIV Day, Disability Day and Human Rights Day were observed throughout the State by organizing **1097** special legal literacy and awareness camps wherein **31402** people got benefitted.

### **NEW MODULE LEGAL AWARENESS CAMP**

Apart from above, **21** New Module Mega Legal Awareness camps were also organized in coordination with the various other Government Departments wherein **9,539** persons were benefitted.

## STATISTICAL INFORMATION

### STATEMENT SHOWING THE PROGRESS OF LOK ADALATS HELD IN THE STATE OF UTTARAKHAND FOR THE PERIOD FROM JULY, 2018 TO SEPTEMBER, 2018

S. No.	Name of DLSA's	No. of Lok Adalats Held	No. of Cases Taken up	No. of Cases Disposed off	Compensation/ Settlement Amount	Amount Realized As Fine (in Rs.)	No. of Persons Benefited in Lok Adalat
01	ALMORA	01	122	45	18,93,877	-	45
02	BAGESHWER	04	121	36	20,50,000	41,150	36
03	CHAMOLI	01	11	04	5,01,250	-	04
04	CHAMPAWAT	02	579	153	5,94,805	40,250	153
05	DEHRADUN	04	5122	2243	1,56,93,609	1,49,885	2244
06	HARDWAR	01	1430	924	96,59,000	-	924
07	NAINITAL	03	1932	475	56,66,850	5,000	475
08	PAURI GARHWAL	01	79	53	39,95,441	-	53
09	PITHORAGARH	04	343	98	39,37,128	42,050	98
10	RUDRAPARYAG	01	29	10	2,68,194	-	10
11	TEHRI GARHWAL	03	55	36	25,27,215	31,900	36
12	UDHAM SINGH NAGAR	01	404	159	80,29,941	-	159
13	UTTARKASHI	01	65	43	47,45,845	-	43
14	HCSLC, NAINITAL	01	291	61	2,78,38,411	-	61
	<b>TOTAL :-</b>	<b>28</b>	<b>10583</b>	<b>4340</b>	<b>8,74,01,566</b>	<b>3,10,235</b>	<b>4341</b>

**STATEMENT SHOWING THE PROGRESS OF CAMPS ORGANIZED IN THE  
STATE OF UTTARAKHAND FOR  
THE PERIOD FROM JULY, 2018 TO SEPTEMBER, 2018**

<b>S. No.</b>	<b>Name of DLSA's</b>	<b>No. of Camps Organized</b>	<b>No. of Persons Benefited in Camps</b>
01	ALMORA	21	4463
02	BAGESHWER	45	1449
03	CHAMOLI	444	18411
04	CHAMPAWAT	210	9423
05	DEHRADUN	365	12912
06	HARDWAR	182	7204
07	NAINITAL	222	16477
08	PAURI GARHWAL	148	8307
09	PITHORAGARH	126	8505
10	RUDRAPARYAG	27	1155
11	TEHRI GARHWAL	106	3502
12	UDHAM SINGH NAGAR	846	55704
13	UTTARKASHI	2002	23040
14	UKSLSA	-	-
	<b>Total</b>	<b>4744</b>	<b>170552</b>



**STATEMENT SHOWING THE PROGRESS OF LEGAL AID AND  
ADVICE/COUNSELING PROVIDED IN THE STATE OF UTTARAKHAND  
FOR THE PERIOD FROM JULY, 2018 TO SEPTEMBER, 2018**

S. No.	Name of DLSA's	No. of Persons Benefited through Legal Aid & Advice	
		Legal Aid	Legal Advice/ Counseling
01	ALMORA	12	-
02	BAGESHWER	07	-
03	CHAMOLI	10	29
04	CHAMPAWAT	05	-
05	DEHRADUN	102	-
06	HARDWAR	46	-
07	NAINITAL	29	26
08	PAURI GARHWAL	19	77
09	PITHORAGARH	07	01
10	RUDRAPARYAG	04	-
11	TEHRI GARHWAL	13	-
12	UDHAM SINGH NAGAR	126	69
13	UTTARKASHI	07	18
14	H.C.L.S.C., N.T.L.	-	-
15	U.K. S.L.S.A., N.T.L.	-	25
	<b>TOTAL</b>	<b>387</b>	<b>245</b>

**UTTARAKHAND JUDICIAL AND LEGAL ACADEMY, BHOWALI, NAINITAL****Training Programmes held in the Month of  
October, November and December, 2018 :-**

<b>S. No.</b>	<b>Name of Training Programmes/ Workshops</b>	<b>Duration</b>
1.	Foundation Training Programme for Newly Recruited Civil Judges (J.D.) 2016 Batch (1 <sup>st</sup> phase of Institutional Training)	05 September, 2018 to 18 November, 2018 (two and half months)
2.	Foundation Training Programme for Newly Recruited Civil Judges (J.D.) 2015 Batch (3 <sup>rd</sup> phase of Institutional Training) (Including Uttarakhand Darshan Programme)	15 September, 2018 to 21 December, 2018 (two and half months plus 23 days <i>Uttarakhand Darshan</i> )
3.	Training Programme for Trainee Deputy Superintendents of Police (DSPs), Police Training Centre, Narendra Nagar, Distt. Pauri Garhwal	29 October, 2018 to 02 November, 2018 (five days)
4.	Training Programme for the Judges of Civil Judge (Jr. Div.) batch 2011 who have been Promoted in the Cadre of Civil Judge (Sr. Div.)	26 November to 01 December, 2018 (Monday to Saturday) (one week)



Full Court Reference on transfer of Hon'ble Mr. Justice V.K. Bisht from High Court of Uttarakhand to High Court of Sikkim.



A memento is presented to Hon'ble Mr. Justice V.K. Bisht by Hon'ble the Acting Chief Justice of Uttarakhand and by Hon'ble Judges.



Full Court Reference to welcome the Hon'ble Chief Justice on assuming charge of the office of Chief Justice of Uttarakhand.



Full Court Reference on transfer of Hon'ble Mr. Justice Rajiv Sharma from High Court of Uttarakhand to High Court of Punjab and Haryana.



A memento is presented to Hon'ble Mr. Justice Rajiv Sharma by Hon'ble the Chief Justice of Uttarakhand and by Hon'ble Judges.



Hon'ble Mr. Justice Narayan Singh Dhanik assumed charge of the office of Judge of High Court of Uttarakhand on 03.12.2018.



Hon'ble Mr. Justice Ramesh Chandra Khulbe assumed charge of the office of Judge of High Court of Uttarakhand on 03.12.2018



Hon'ble Mr. Justice Ravindra Maithani assumed charge of the office of Judge of High Court of Uttarakhand on 03.12.2018



Hon'ble the Chief Justice of Uttarakhand along with Hon'ble Judges of High Court of Uttarakhand on the occasion of the Valedictory Function of the Foundation Training programme of Civil Judges (Jr. Div.), 2015 Batch.



Foundation Training Programme for Newly Recruited Civil Judges (J.D.) 2015 Batch (3<sup>rd</sup> phase of Institutional Training) Including Uttarakhand Darshan Programme) From 15.09.2018 to 21.12.2018



Foundation Training Programme for Newly Recruited Civil Judges (J.D.) 2016 Batch (1<sup>st</sup> phase of Institutional Training) From 05.09.2018 to 18.11.2018